

(e) and (f). Appointments, subject to fulfilment of prescribed criteria and conditions laid down by the Railway Board, are within the powers of the General Manager. However, the Ministry of Railways control an annual quota of 40 Intermediate Grade posts for appointment of outstanding sports persons out of the total quota for Railways.

#### **Mobile Claim Offices**

3613. SHRI PRATAPRAO B. BHOSALE: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is proposed to set up mobile claim offices all over the country;

(b) if so, the details thereof;

(c) the nature of cases to be taken up by these mobile offices;

(d) whether any time limit for finalisation of cases by mobile offices is proposed to be fixed;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) to (c). Mobile Claim Offices are already functioning on the Railways. Central Railway has, however, discontinued as they have opened Subsidiary Claim Offices at important commercial centres. Claims Officers visit important stations for settlement of claims in respect of loss/damage/shortage and non-delivery of goods booked for carriage by Railway. Dates for holding these offices are given wide publicity.

(d) to (f). Claims are disposed of on the spot within the powers of the officers holding the mobile claim offices.

#### **Excise Duty Charged by I.D.P.L. on Sale of Rifampicin**

3614. CH. SUNDER SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether Excise duty is levied on sale of imported Rifampicin;

(b) if not, whether any duty was charged by IDPL on the sale of this drug to actual users and if so, details thereof; and

(c) what action has been taken to refund the excise duty already charged?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): (a) Additional duty of Customs at 5% *ad-valorem*, which is equivalent to the basic duty of Central excise, is being levied on imported Rifampicin with effect from 18th January, 1989.

(b) and (c). IDPL paid additional duty of customs on the imported consignments of Rifampicin as applicable from 18th January, 1989 and the same was charged from the parties to whom the material was sold. As such, the question of refund of the duty charged from the parties by IDPL does not arise.

#### **Talcher-Sambalpur Railway Line**

3615. DR. KRUPASINDHU BHOI: Will the Minister of RAILWAYS be pleased to state:

(a) the total hectares of land acquired in Orissa for the construction of Talcher-Sambalpur railway line;

(b) whether the land acquisition work is still in progress;

(c) if so, the details thereof;